

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 53**  
TO BE ANSWERED ON 02.02.2018

**Violations of Environmental Clearance Norms**

53. SHRI RABINDRA KUMAR JENA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government monitors compliance of the project with Environmental Clearance once it is granted;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government maintains a record of cases where environmental clearance norms have been flouted;
- (d) if so, the details of number of cases registered till date and if not, the reasons therefor; and
- (e) whether the commitments made by project proponents in the environmental impact assessments are monitored in a time bound manner and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

(a) & (b) Yes, Madam. The Government monitors the projects for compliance of the conditions of Environmental Clearances issued, through Regional Offices of the Ministry and State Pollution Control Boards (SPCBs).

(c) to (e) Based on the report from Regional Offices, the Ministry writes to the State Governments to take action or initiate action by issuing show cause notice, under the Environment (Protection) Act, 1986.

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